



2.	Description of the main business activity  NIC Code	
	Location of the project and NIC code for the district where the project is located	
	Percentage of FDI allowed as per FDI policy	
	State whether FDI is allowed under Automatic Route or Approval Route (strike out whichever is not applicable)	Automatic Route / Approval Route
3	<b>Details of the foreign investor / collaborator*</b>	
	Name  Address  Country  Constitution / Nature of the investing Entity [Specify whether 1. Individual 2. Company 3. FII 4. FVCI 5. Foreign Trust 6. Private Equity Fund 7. Pension / Provident Fund 8. Sovereign Wealth Fund (SWF) <sup>1</sup> 9. Partnership / Proprietorship Firm 10. Financial Institution 11. NRIs / PIO 12. Others (please specify)]  Date of incorporation	

\* If there is more than one foreign investor/collaborator, separate Annex may be included for items 3 and 4 of the Form.

<sup>1</sup> SWF means a Government investment vehicle which is funded by foreign exchange assets, and which manages those assets separately from the official reserves of the monetary authorities.

<b>4</b>	<b>Particulars of Shares / Convertible Debentures Issued</b>							
<b>(a)</b>	<b>Nature and date of issue</b>							
		<i>Nature of issue</i>		<i>Date of issue</i>		<i>Number of shares/ convertible debentures</i>		
	01	IPO / FPO						
	02	Preferential allotment / private placement						
	03	Rights						
	04	Bonus						
	05	Conversion of ECB						
	06	Conversion of royalty (including lump sum payments)						
	07	Conversion against import of capital goods by units in SEZ						
	08	ESOPs						
	09	Share Swap						
	10	Others (please specify)						
		<b>Total</b>						
<b>(b)</b>	<b>Type of security issued</b>							
	<b>No.</b>	<b>Nature of security</b>	<i>Number</i>	<i>Maturity</i>	<i>Face value</i>	<b>Premium</b>	<i>Issue Price per share</i>	<i>Amount of inflow*</i>
	01	Equity						
	02	Compulsorily Convertible Debentures						
	03	Compulsorily Convertible Preference shares						
	04	Others (please specify)						
		<b>Total</b>						

- i) In case the issue price is greater than the face value please give break up of the premium received.  
ii) \* In case the issue is against conversion of ECB or royalty or against import of capital goods by units in SEZ, a Chartered Accountant's Certificate certifying the amount outstanding on the date of conversion

<b>(c)</b>	<b>Break up of premium</b>	<b>Amount</b>
	Control Premium	
	Non competition fee	
	Others <sup>@</sup>	
	<b>Total</b>	

<sup>@</sup> please specify the nature

<b>(d)</b>	<b>Total inflow</b> (in Rupees) on account of issue of shares / convertible debentures to non-residents (including premium, if any)	
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	<p>vide</p> <p>(i) Remittance through AD: (ii) Debit to NRE/FCNR A/c with Bank _____ (iii) Others (please specify)</p> <p>Date of reporting of (i) and (ii) above to RBI under Para 9 (1) A of Schedule I to Notification No. FEMA 20 /2000-RB dated May 3, 2000, as amended from time to time.</p>	
(e)	<b>Disclosure of fair value of shares issued**</b>	
	We are a listed company and the market value of a share as on date of the issue is*	
	We are an un-listed company and the fair value of a share is*	

\*\* before issue of shares

\*(Please indicate as applicable)

5. Post issue pattern of shareholding							
Investor category		Equity			Compulsorily convertible Preference Shares/ Debentures		
		No. of shares	Amount (Face Value) Rs.	%	No. of shares	Amount (Face Value) Rs.	%
<b>a)</b>	<b>Non-Resident</b>						
	<b>01</b>	<b>Individuals</b>					
	<b>02</b>	<b>Companies</b>					
	<b>03</b>	<b>FIs</b>					
	<b>04</b>	<b>FVCIs</b>					
	<b>05</b>	<b>Foreign Trusts</b>					
	<b>06</b>	<b>Private Equity Funds</b>					
	<b>07</b>	<b>Pension/ Provident Funds</b>					
	<b>08</b>	<b>Sovereign Wealth Funds</b>					
	<b>09</b>	<b>Partnership/ Proprietorship Firms</b>					
	<b>10</b>	<b>Financial Institutions</b>					
	<b>11</b>	<b>NRIs/PIO</b>					
	<b>12</b>	<b>Others (please specify)</b>					
		<b>Sub Total</b>					
<b>b)</b>	<b>Resident</b>						
	<b>Total</b>						

**DECLARATION TO BE FILED BY THE AUTHORISED REPRESENTATIVE OF THE INDIAN COMPANY:** *(Delete whichever is not applicable and authenticate)*

We hereby declare that:

1. We comply with the procedure for issue of shares / convertible debentures as laid down under the FDI scheme as indicated in Notification No. FEMA 20/2000-RB dated 3<sup>rd</sup> May 2000, as amended from time to time.

2. The investment is within the sectoral cap / statutory ceiling permissible under the Automatic Route of RBI and we fulfill all the conditions laid down for investments under the Automatic Route namely (strike off whichever is not applicable).

a) Foreign entity/entities—(other than individuals), to whom we have issued shares have existing joint venture or technology transfer or trade mark agreement in India in the same field and Conditions stipulated at Para 4.2 of Consoildated FDI policy Circular of Government of India have been complied with.

**OR**

Foreign entity/entities—(other than individuals), to whom we have issued shares do not have any existing joint venture or technology transfer or trade mark agreement in India in the same field.

For the purpose of the 'same' field, 4 digit NIC 1987 code would be relevant.

b) We are not an Industrial Undertaking manufacturing items reserved for small sector.

**OR**

We are an Industrial Undertaking manufacturing items reerved for small sector and the investment limit of 24 % of paid-up capital has been observed/ requisite approvals have been obtained.

c) Shares issued on rights basis to non-residents are in conformity with Regulation 6 of the RBI Notification No FEMA 20/2000-RB dated 3<sup>rd</sup> May 2000, as amended from time to time.

**OR**

Shares issued are bonus.

**OR**

Shares have been issued under a scheme of merger and amalgamation of two or more Indian companies or reconstruction by way of de-merger or otherwise of an Indian company, duly approved by a court in India.

**OR**

Shares are issued under ESOP and the conditions regarding this issue have been satisfied



